

**IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE
TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA
REGIONAL BENCH - COURT NO.2**

Excise Appeal No.75002 of 2019

(Arising out of Order-in-Appeal No.229/HWH/XAP-51/2017-18 dated 30.07.2018 passed by Commissioner of CGST & Central Excise, Kolkata-North Commissionerate.)

M/s. CDE Asia Limited

(Eco Space Business Park, Block 4A, Floor 6, Action Area II, New Town Rajarhat, Kolkata-700156.)

...Appellant

VERSUS

Commissioner of CGST & CX, Howrah Commissionerate

.....Respondent

(15/1, Strand Road, Custom House, M.S. Building, Kolkata-700107.)

APPEARANCE

Shri Manish Raj Dhandharia, C.A. for the Appellant (s)
Shri P.K.Ghosh, Authorized Representative for the Revenue

CORAM: HON'BLE SHRI RAJEEV TANDON, MEMBER(TECHNICAL)

FINAL ORDER NO. 76203/2024

DATE OF HEARING : 02.07.2024
DATE OF DECISION : 02.07.2024

RAJEEV TANDON :

The appellant has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues under Section 127 of the Finance (No.2) Act, 2019 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and prays for withdrawal of their appeal. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

Sd/

**(RAJEEV TANDON)
MEMBER (TECHNICAL)**

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